

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.409**  
**IA/4063/ND/2022 IN IB/450/ND/2021**

**IN THE MATTER OF:**

State Bank Of India	...	Applicant
Versus		
Jagdish Ganga Prasad Prakash	...	Respondent

**Under Section 95 (1) IBC, 2016**

**Order delivered on 22.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	:	Adv. Manish Jha, Adv. Vishrutyi Sahni, Adv. Muskaan Gupta
For the Respondent	:	
For the RP	:	Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Ridhima in IA/1044/ND/2024
For the P.G	:	Adv. Aditya Dewan, Adv. Sahil Chandra, Adv. Parth Tiwari

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ms. Vishrutyi Sahni, Learned Counsel for the Applicant as well as Mr. Sahil Chandra Learned Counsel for the Personal Guarantor are present through VC. Learned Counsel for the RP is present physically. List the matter on **21.08.2024**.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**